F. No. 01(09)/Amendment/Reg/CESTAT/2014

AMENDMENT IN CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL (PROCEDURE) RULES, 1982

Dated: 25 /01/2017

OFFICE ORDER

Hon'ble President is pleased to order that the procedure of maintaining the Appendix–XXXVI as envisaged under revised Judicial Manual is hereby dispensed with.

This will come into force with immediate effect.

(A. Mohan Kumar)

Registrar

Copy to:

- 1. SPS to Hon'ble President, CESTAT for information please.
- SPS to Hon'ble Members, CESTAT including Regional Benches for information please.
- 3. Chief Commissioner (AR), CESTAT, including Regional Benches.
- 4. PA to Registrar/ DRs/ ARs/TOs of all Benches
- 5. Bar Association.
- 6. Web site/ Notice Board/ office copy.

Registrar.